

**MINISTRY OF FINANCE**

**(Department of Revenue)**

(CENTRAL BOARD OF DIRECT TAXES)

**NOTIFICATION**

New Delhi, the 17th August, 2016

**S.O. 2728(E).**—In exercise of the powers conferred by sub-section (1) and sub-section (2) of section 199 of the Finance Act, 2016 (28 of 2016), the Central Board of Direct Taxes, makes the following rules further to amend the Income Declaration Scheme Rules, 2016 (hereinafter referred to as the principal rules) namely:-

1. (1) These rules may be called the Income Declaration Scheme (Third Amendment) Rules, 2016.

(2) These rules shall come into force from the date of their publication in the Official Gazette.

2. In the principal rules, in rule 3, in sub-rule (1), in clause (d), after sub-clause (II) following shall be inserted, namely:-

‘Provided that where the acquisition of immovable property by the declarant is evidenced by a deed registered with any authority of a State Government, the fair market value of such property shall, at the option of the declarant, may be taken on the stamp duty value as increased by the same proportion as Cost Inflation Index for the year 2016-17 bears to the Cost Inflation Index for the year in which the property was registered:

Provided further that where the immovable property was acquired before the 1<sup>st</sup> day of April, 1981, the provisions of the first proviso shall have effect as if for the words “stamp duty value”, the words “the fair market value of the property as on 1<sup>st</sup> day of April, 1981 on the basis of the valuation report obtained by the declarant from a registered valuer”, and for the words “Cost Inflation Index for the year in which the property was registered”, the words “Cost Inflation Index for the year 1981-82” had been substituted.

Explanation- For the purposes of this clause,-

(i) “stamp duty value” means the value adopted or assessed by any authority of the State Government for the purposes of payment of stamp duty in respect of an immovable property;

(ii) “Cost Inflation Index” means such index as notified under clause (v) of Explanation to section 48 of the Income-tax Act, 1961.’.

3. In the principal rules, in Annexure to Form-1,-

(A) In serial number III, for item number 1, the following item shall be substituted, namely:-

“1. Immovable property (attach valuation report)

(i) Nature of property (land/building/flat etc.) \_\_\_\_\_

(ii) Address of the property \_\_\_\_\_

(iii) Name(s) under which held \_\_\_\_\_

(iv) Date of acquisition \_\_\_\_\_

(v) Cost of acquisition as per rule 3(1)(d)(I) \_\_\_\_\_

(vi) Value as estimated by the registered valuer \_\_\_\_\_

on 1<sup>st</sup> June, 2016 as per rule 3(1)(d)(II)

(vii) Value as per proviso to Rule 3(1)(d)

Identification number and date of the registered deed	Value adopted for stamp duty, if property is acquired on or after 01.04.1981	Fair market value as on 01.04.1981, if property acquired before 01.04.1981	Indexed value of the property as on 01.06.2016

(viii) Fair market value as per rule 3 \_\_\_\_\_”;

(B) After serial number IV, the following shall be inserted, namely:-

“V. Whether any part of income referred in (I) is in the form  
of fictitious liability

Yes	No
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VI. If reply to (V) is Yes, whether such liability is directly linked to any asset disclosed in the balance sheet

Yes	No
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VII. If reply to (VI) is No, furnish the following:

1. Nature of liability \_\_\_\_\_
2. Financial year in which the liability was created \_\_\_\_\_
3. Amount of liability \_\_\_\_\_”

[Notification No. 74/2016/ F.No.142/8/2016-TPL]  
Dr. T. S. MAPWAL, Under Secy.

**Note:-** The principal rules were published *vide* notification number S.O.1831(E) dated the 19<sup>th</sup> May, 2016 and last amended *vide* notification number S.O. 2705 (E) dated the 12<sup>th</sup> August, 2016.